

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 10/TT/2015

Date: 16.1.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period for Combined Assets associated with Northern Region System Strengthening Scheme – VI in Northern Region consisting of: Asset –I : LILO of 400 kV S/C Ballabgarh – Bhiwandi Transmission Line at Gurgaon along with Associated bays, Asset –II: 315 MVA, 400/220kV ICT-I along with associated bays at GIS Sub-Station at gurgaon and Asset-III: 315 MVA, 400/220 kV ICT-II along with associated bays at GIS Sub-Station at Gurgaon

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.1.2016:-

- a. Reconciliation of the initial spares in the petition, tariff forms and auditor`s certificate for all the assets and provide justification for not considering the capital cost as approved by the Commission as on DOCO.
- b. Justification for significant increase in additional capital expenditure in case of Asset-II against the admitted additional capital expenditure for 2009-14 tariff period.
- c. The details depicting the un-discharged liabilities, if any, to be recovered in future in respect of the assets covered in the instant petition. Whether the work is complete or not, providing details of the balance/ retention payments claimed during 2009-14 tariff period.
- d. An undertaking/certificate depicting the actual equity infused during the tariff period 2009-14 and 2014-19

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)